

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 315

IA-1934/2021 IA-5441/2021 IA-3884/2021 IA-1016/2021 IA-1020/2021
IA-1025/2021 IA-1032/2021 IA-1054/2021 IA-1056/2021 IA-1060/2021
IA-4077/2021 IA-1064/2021 IA-1508/2021

In
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr

.....APPLICANT/PETITIONER

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 23.11.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shobhit Gupta Advocate I.A. No. 1934 and 1064

For the Respondent: Adv. Rishi K. Awasthi, Adv Usman G. Khan.

Adv. Piyush Singh, Adv. Akshay Srivastava, Adv. Vivek Kumar
in IA-1025/2021.

Adv. Shobhan Mahanti in IA-4077 & IA-1508.

For the GNIDA : Mr. U N Singh Adv

For the RP : Mr. Rishabh Jain, Advocate.

ORDER

IA-1934/2021 IA-1064/2021:-

Pleadings are complete.

List on **20.12.2023** for arguments.

IA-5441/2021 IA-1508/2021:-

The Respondent shall take necessary steps to upload the reply affidavit within three days.

List on **20.12.2023** for arguments.

List the remaining IAs on **20.12.2023**. The parties are directed to complete the pleadings in these application, if not already completed.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Shammy
23.11.2023

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)